

Date of Order

Order with Signature

4 15.5.95

Heard. Admitted. Notice to
respondents in three weeks.

VICE-CHAIRMAN

MEMBER (ADMINISTRATIVE)

5 24.8.95

Call on third week of September, 95.

MEMBER (ADMINISTRATIVE)

6 19.9.95

Call on 21.9.1995.

MEMBER (ADMINISTRATIVE)

7 21.9.95

This Original Application is not
maintainable ^{in that} ~~as~~ the N.C.E.R.T., which
is the controlling body of the
respondents, is not within the jurisdiction
of this Tribunal. The Original
Application is, therefore, permitted
to be withdrawn. Misc. Application
574/95 as well as the O.A. 223/95 are
disposed of accordingly.

Heard Shri Akhaya Mishra, learned
Additional Standing Counsel representing
the Union of India.

MEMBER (ADMINISTRATIVE)

O.A. NO. 2
May be sent

petitioners,
have filed the
copies of
representation
the said copy
representation
is placed at
for

for administration
of justice
prayers.

8/5

B each

O.A. NO. 4
dt. 15.5.95

Notice may
be sent to
Opp. parties
by regd. pos
with A.O.D.

8/5

23/5

23/5

A.O